

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS
LOK SABHA
UNSTARRED QUESTION NO. 2279
ANSWERED ON 29/07/2022

ENNORE KAMARAJAR PORT

2279. SHRI T. R. BAALU:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

पत्तन, पोत परिवहन और जलमार्ग मंत्री

- (a) whether the Government has any proposal to convert the Ennore Kamarajar Port, Chennai into a Port Authority on the lines of all other major ports in the country that have been converted into Port Authorities;
- (b) if so, the details thereof and if not, the reasons therefore;
- (c) whether the Ennore Port has already been made a fully owned subsidiary of Chennai Port;
- (d) whether it will be mutually beneficial for Ennore Port and Chennai Port to function as a single port authority/Entity with enhanced strength; and
- (e) whether the Chennai Port as a Major Port Authority will have greater autonomy for capital investment, HR management etc than its subsidiary Kamarajar Port Ltd and if so, details thereof?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

(a)& (b) Kamarajar Port erstwhile Ennore Port Limited was a Public Sector Undertaking till 27.03.2020. On acquisition of 2/3rd shares of Central Government by Chennai Port Trust, Kamarajar Port Limited ceased to be a Public Sector Undertaking and became fully owned subsidiary of Chennai Port Trust. Even after acquisition by Chennai Port, Kamarajar Port retained the corporate structure and functions as a Company under Indian Companies Act. It is governed by separate Board of Directors headed by Chairman who is also Chairman, Chennai Port. The Major Port Authorities Act, 2021 excludes KPL. There is no proposal to convert Kamarajar Port Limited into a Port Authority.

(c)&(d) Kamarajar Port Limited is a fully owned subsidiary of Chennai Port Trust. Kamarajar Port Limited is governed under the Companies Act, 1956 and Chennai Port is governed under Major Port Authorities Act, 2021. Therefore they cannot be combined as a single Port authority/single entity. The manpower and other resources of both the Ports are being utilized to get the benefit of synergy of acquisition.

(e) Kamarajar Port Limited is governed under the Companies Act, 1956 and Chennai Port is governed under Major Port Authorities Act, 2021. The Delegation of Powers of Kamarajar Port Limited is independent of Chennai Port Authority. Chennai Port Authority being the holding company of Kamarajar Port Limited has more autonomy and control on its subsidiary company.
